

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 608/Asr/2018
Assessment Year: 2010-11

Smt. Saroj Bala W/o Sh. Vs. Income Tax Officer, Rajkumar Sodhi, Ward No. 1, Ward IV(1), Jalandhar Mohalla Refuji, Ahiyapur, Tanda, Tahasil- Dasuya, Hoshiarpur. [PAN: CVXPS4086C] (Appellant)	(Respondent)
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Appellant by : None.
Respondent by: Sh. S.M. Surendranath (DR)

Date of Hearing: 02.03.2022
Date of Pronouncement: 02.03.2022

ORDER

Per Dr. M. L. Meena, AM:

This appeal has been filed by the Assessee against the impugned order dated 28.09.2018 passed by Ld. Commissioner of Income Tax (Appeals)-1, Jalandhar, in respect of the Assessment Year 2010-11.

2. The assessee, vide application 22.12.2021 which was received by registry on 24/12/2021, has submitted that tag dispute in this case was settled in Vivad Se Vishvas Scheme 2020, and Form number 5, dated

29.01.2021 to that effect was enclosed. Since, the assessee has paid the dues under Vivad Se Vishvas Scheme and the designated authority has issued Form number 5, on 04.01.2021, the prayer of the assessee for withdrawal of the appeal filed her is justified. The learned DR has fairly conceded and has no objection for the same.

3. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 02.03.2022

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

*Doc**
Date: 02.03.2022

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy

By Order